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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

.....
NEW DELHI: THE 22.7.61.

NOTIFICATION
INCOME TAX

No. 4089 (F.No. 398/22/61-ITCC): In pursuance of sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises Shri Satish Ch. Das, being a gazetted officer of the Central Government to exercise the powers of a Tax Recovery Officer under the said Act.

2. This Notification shall come into force with effect from the date Shri Satish Ch. Das takes over charge as Tax Recovery Officer.

Sd/-
(H. VENKATARAMAN)
DIRECTOR: GOVERNMENT OF INDIA.

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Compared by S.R.T.

* STAMPA *